



കേരള ഗസറ്റ്
KERALA GAZETTE

അസാധാരണം
EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 9 Vol. IX	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram. Tuesday	2020 ജനുവരി 14 14th January 2020 1195 ധനു 29, 29th Dhanu 1195 1941 പൗഷം 24 24th Pousha 1941	നമ്പർ No. } 94
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GOVERNMENT OF KERALA

Law (Legislation-C) Department

NOTIFICATION

No. 22707/Leg.C3/2019/Law.

Dated. Thiruvananthapuram 14th January, 2020
29th Dhanu, 1195
24th Pousha, 1941.

The following Ordinance promulgated by the Governor of Kerala on the 14th day of January, 2020 is hereby published for general information.

By order of the Governor,

ARAVINTHA BABU P.K.,
Law Secretary.



ORDINANCE NO. 4 OF 2020**THE KERALA MINERALS (VESTING OF RIGHTS) ORDINANCE, 2020**

Promulgated by the Governor of Kerala in the Seventieth Year of the Republic of India

AN

ORDINANCE

to vest the rights of the minerals in the soil and subsoil of the land in the State excluding the land comes under the purview of Travancore Proclamation dated 14th day of June, 1881 and Cochin Proclamation of 1905.

Preamble.—WHEREAS, the Kerala Minerals (Vesting of Rights) Ordinance, 2019 (43 of 2019) was promulgated by the Governor of Kerala on the 29th day of December, 2019;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala, during its session which convened on 31st day of December, 2019;

AND WHEREAS, under sub-clause (a) of clause (2) of Article 213 of the Constitution of India the said Ordinance will cease to operate on the 11th day of February, 2020;

AND WHEREAS, difficulties will arise if the provisions of the said Ordinance are not kept alive;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session, and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the Kerala Minerals (Vesting of Rights) Ordinance, 2020.

(2) It shall be deemed to have come into force on the 30th day of December, 2019.



2. *Definitions.*—In this Ordinance, unless the context otherwise requires,—

(a) “Government” means the Government of Kerala;

(b) “minerals” means minerals and minor-minerals as defined in clause (a) and clause (e) respectively, of section 3 of Mines and Minerals (Development and Regulation) Act, 1957 (Central Act 67 of 1957);

(c) “prescribed” means prescribed by rules made under this Ordinance;

(d) “state” means the State of Kerala.

3. *Vesting of minerals.*—Notwithstanding anything contained in any other law or in any judgment or decree or order of any court or proclamation all rights in the minerals in the soil and subsoil of all lands of whatsoever ownership or tenure shall stand vested in and shall be subject to the control of the State Government from the date on which this Ordinance come into force.

4. *Manner of vesting.*—The manner of vesting of the rights of the minerals in the soil and subsoil of the land in the State excluding the land comes under the purview of Travancore Proclamation dated 14th day of June, 1881 and Cochin Proclamation of 1905 shall be in the same manner as is vested in the State in the Travancore and Cochin areas mentioned above.

5. *Power to make rules.*—(1) The Government may by notification in the Gazette make rules for carrying out the provisions of this Ordinance.

(2) Every rule made under this Ordinance shall be laid, as soon as may be after it is made, before the Legislative Assembly while it is in session for a total period of fourteen days which may be comprised in one session or in two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following the Legislative Assembly makes any modification in the rule or decides that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so however that any such modification or annulment shall be without prejudice to the validity of anything previously done under the rule.

6. *Power to remove difficulties.*—(1) If any difficulty arises in giving effect to the provisions of this Ordinance, the Government may, by order published in the Gazette, makes such provisions not inconsistent with the provisions of this Ordinance, as appear to it to be necessary or expedient, for removing the difficulty:

Provided that no such order shall be made after the expiry of the period of two years from the date of commencement of this Ordinance.



(2) Every order made under this section shall, as soon as may be after it is made, be laid before the Legislative Assembly.

7. *Repeal and saving.*—(1) The Kerala Minerals (Vesting of Rights) Ordinance, 2019 (43 of 2019) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Ordinance.

ARIF MOHAMMED KHAN,
GOVERNOR.

